

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI
ORIGINAL APPLICATION NO. 66/2022**

IN THE MATTER OF:

N Rajagopala Reddy

...Applicant

Versus

Deputy Commissioner
Chikkaballapur and Ors

...Respondents

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Filed By



**Darpan KM
Standing Counsel
State of Karnataka
Lower Ground Floor, K-6
Lajpat Nagar – 3
New Delhi – 110 024
darpan.advocate@gmail.com | +91 98991 25060**

Date: 11.02.2025

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**JOINT REPORT ON BEHALF OF THE MINOR IRRIGATION
DEPARTMENT, CHIKKABALLAPUR DISTRICT AND TAHSILDAR,
GOWRIBUDNUR TALUK, CHIKKABALLAPUR**

MOST RESPECTFULLY SHOWETH:

1. That the instant Original Application is filed *inter alia* seeking demolition of a bridge constructed over Channel Moogana Halla No. 33/2A of Gotakanapura village and Survey No. 7/5 of Puttapurlahalli village, Gowribidnaur Taluk, Chikkaballapur District, Karnataka.
2. The present report is being filed pursuant to and in consonance with the order dated 14.08.2024. By way of the said order, this Hon'ble Tribunal after hearing the parties had directed the Revenue Department and the Minor Irrigation Department to convene a meeting with the Applicant and the Respondents No. 7 and 8 to amicably resolve the issue. The following was ordered by this Hon'ble Tribunal in this regard:

“6. Therefore, it is the Revenue Department and Irrigation Department, which had given permission for the construction of the bridge to resolve the above issue. Let the Revenue Department convene a meeting with the applicant and Respondents No.7 and 8 and amicably resolve the issue and report to this Tribunal.”

3. Hence, in compliance with the order dated 14.08.2024, the Revenue Department issued a meeting notice dated 05.02.2025 to the Irrigation Department, the Applicant as well as Respondents No. 7 and 8 to attend a meeting on the issue on 07.02.2025 at 4:00 PM at the Meeting Hall, Mini Vidhana Soudha, Gauribidanur Taluk.
4. Thereafter, the meeting was convened on 07.02.2025 by the Revenue Department. The following were the attendees to the said meeting:
 - i) Revenue Department: Mr. Mahesh S. Patri (Tahsildar)
 - ii) Irrigation Department: Executive Engineer
 - iii) Applicant: Mr. N. Rajagopala Reddy
 - iv) Respondent No. 7: Mr. Ravinaryana Reddy
5. It is submitted that Respondent No. 8 was absent from the said meeting.
6. During the meeting, the following submissions were made by the attendees:

i) Applicant

- a) It was stated that the road has been formed by closing the inter-connecting Nala. As a result, during heavy rains in the monsoon, excess water from the Mooganahalla is not able to flow into the Uttara Pinakini River, resulting in the flooding of the Applicant's land and surrounding lands;
- b) It was stated that debris collected in the halla has to be removed;
- c) Applicant stated that the concerned Sy. Nos. have to be surveyed;
- d) It was stated that the stream flowing into the halla has been blocked by the National Highways;
- e) It was stated that the bridge constructed was not as per the design. The applicant presented a sketch showing the comparison of how the cross section of the construed bridge was allegedly different from the design cross-section (the violations allegedly ranged from 14% to 50%)

ii) Respondent No. 7

- a) It was submitted that there is free flow of water through the vents during the rainy season and there is no obstruction.

However, the free flow of water is obstructed by the existing old, damaged, and unused pipe culvert, and the debris collected in the Mooganahalla.

iii) Revenue Department

- a) The Tahsildar sought details regarding the aforesaid matter and requested for suggestions regarding the free flow of water by removal of existing old, and damaged pipe culvert, and debris in the Mooganahalla.

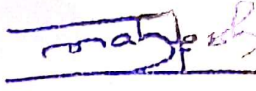
iv) Irrigation Department


- a) Details were shared regarding the aforesaid matter. Further, as per the observations made by the Minor Irrigation Department, it was seen that the existing old bridge and damaged pipe culverts, along with debris on the old bridge lead to water logging.
- b) The Minor Irrigation Department hence recommended the removal of debris from the Nala and the existing old, damaged, and unused pipe culvert so that the water flows easily into the Halla.

7. However, despite the efforts of the Revenue Department and the Minor Irrigation Department to resolve the matter amicably, no

conclusion could be arrived at, since the Applicant insisted on demolition of the new bridge.


Executive Engineer
Minor Irrigation Department
Chikkaballapur
Executive Engineer
MI & GWD Division
Chikkaballapura


Tahsildar
Gowribidanur Taluk
Gowribidanur Taluk

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